CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

C.P. NO. 212/1996 in O.A. NO.2071/1994

Tuesday, this the 19th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE SHRI S. P. BISWAS. MEMBER (A)

Natha Ram S/O Chunni Lal, 140/2A, Gali No.36, Sadh Nagar-Il, Palam Colony, New Delhi-110045.

Petitioner

(By Shri P. L. Mimroth, Advocate)

-Versus-

- 1. Shri V. K. Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi-110001.
- Shri N. M. Chopra,
 Divisional Railway Manager,
 Northern Railway,
 Allahabad (UP).

Respondents

(By Shri B. S. Jain, Advocate)

The petition having been heard on 19.11.1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

Petitioner complains of disobedience of the orders of this Tribunal dated 12.10.1995 in 0.A.

No. 2071/1994. A learned Member directed recomputation of retiral benefits and payment of 10% interest. Standing counsel for respondents submits that orders have been passed revising:

(i) pension from Rs.712/- to Rs.748/- (obviously per month), (ii)DCRG from Rs.24420/- to Rs.25080/-, and (iii) leave encashment from Rs.3445/- to



Rs.3949/-. It is also said that 10% interest is "being arranged". Making arrangement will be no consolation to anybody. Respondents will pay the interest within thirty days from today. They will also pay costs of Rs.1000/- (Rupess one hoursand) to petitioner as he was put to the need of approaching this Tribunal only because of the delay on the part of respondents. If petitioner has any other grievance, he must seek his remedies outside this petition.

2. Notice is discharged and petition is dismissed.

Dated, 19th November, 1996.

(S. P. Biswas)

(Chettur Sankaran Nair, J.)
Chairman

/as/